## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 20/(MAH)/2012 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE PARTIES:

Mr. Babulal K. Jain

V/s.

M/s. Neon Laboraties Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

NAME

DESIGNATION

SIGNATURE

## <u>Order</u> <u>CP No. 20/397-398/CLB/MB/MAH/2012</u>

Petitioner side is called absent; the Respondents side is also called absent.

Since this matter is coming first time before NCLT, this Bench hereby directs the Registry to send notices to the parties intimating next date of hearing enabling them to the adjournment.

List this matter for hearing on 15.11.2016.

Sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

Sd/-V. NALLASENAPATHY Member (Technical)